

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.(IB)-122(PB)/2017

SECTION: UNDER SECTION 7 of the IBC

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

V/s

Ultra Home Construction Pvt. Ltd.

..Respondent

Order delivered on 04.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr.Bishwajit Dubey, Advocate
Mr.Manpreet Lamba, Advocate
Miss Payal Modi, Advocate

For the Respondent(s) : Mr. U.K.Choudhury, Sr. Advocate
Mr.Arun Kathpalia, Sr. Advocate
Mr.Anand Chibber, Sr. Advocate
Mr.Alok Aggarwal, Advocate
Mr.Himanshu Vij, Advocate
Mr.Ravi Tandon, Advocate

ORDER

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Learned Counsel for Petitioner is present. Learned Counsel for Respondent states that a copy of reply has been made available to the Counsel for petitioner and further represents that the reply will be filed with the Registry during the course of the day.

Perusal of the order passed on 29.6.2017 in (IB)-154(PB)/2017 by the Hon'ble Principal Bench in relation to the Corporate Debtor discloses that the instant Petition is required to be listed alongwith the said Petition as well as two other Petitions - (IB)-122(PB)/2017 and (IB)-123(PB)/2017 which are also required to be listed as per order dated 29.6.2017 of the Hon'ble Principal Bench. Taking into consideration the order dated 29.6.2017, post all the matters before the Hon'ble Principal Bench on 12.07.2017. In the meanwhile, Learned Counsel for Petitioner of the respective Petitions are directed to serve a copy of the Petition and other documents to the Counsels of the respective Respondent Companies to enable them to file respective representations, if any, on or before 12.7.2017. Further, in relation to the representation made in (IB)-121(PB)/2017 by the Learned Counsel for the Petitioner that in the order dated 29.6.2017 name of the bank has been wrongly mentioned as Bank of India instead of Bank of Baroda in all the three matters - (IB)-121(PB)/2017, (IB)-122(PB)/2017, (IB)-123(PB)/2017, the same stands rectified and the name of the petitioner in relation to the said orders dated 29.06.2017 shall be Bank of Baroda and in terms of the above the said orders stand rectified shall be duly issued.



Call all the matters on 12.7.2017

Sd—

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

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Sd—

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
04.07.2017